

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SWASTIK COAL CORPORATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Swastik Coal Corporation Private Limited
2.	Date of incorporation of corporate debtor	28/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC - Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210MP1995PTC009875
5.	Address of the registered office and principal office (if any) of corporate debtor	'Swastik House', 21/3 Ratlam Kothi, Near Hotel Omani Palace, Indore, MP 452001
6.	Insolvency commencement date in respect of corporate debtor	21/12/2020 (NCLT Order Dated 15/12/2020, Order Communicated on 21/12/2020)
7.	Estimated date of closure of insolvency resolution process	18/06/2021 (180 days from the date of Intimation of order to Insolvency Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umang Subhashchandra Khandelwal Registration No :- IBBI/IPA-001/IP-P00669/2017-18/11142
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 6AB, Mangaldeep Apartment, Plot no 13/14 Farmland, Nr Gurudwara, Ramdaspath, Nagpur- 440010, Maharashtra Email : umang.khandelwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- Umang Khandelwal, Plot No 1, Flat No 201/202, Shiv Gaurav Estate Apartment, Near Traffic Park, Bhagwagar Layout, Dharampeth, Nagpur – 440010 Email: irpsccpl@gmail.com
11.	Last date for submission of claims	03/01/2021 i.e. 14 days from the date of Intimation of order to Insolvency Professional
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per information with IRP till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link :- https://ibbi.gov.in/home/downloads Physical Address : Kindly Refer to Address at point no. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Swastik Coal Corporation Private Limited on 21/12/2020 (Order Dated 15/12/2020, Order copy communicated /received on 21/12/2020).

The creditors of Swastik Coal Corporation Private Limited, are hereby called upon to submit their claims with proof on or before 03/01/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NOT APPLICABLE] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of.
Interim Resolution Professional
Date and Place

: Umang Subhashchandra Khandelwal
: 21/12/2020 , Nagpur